

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1661  
ANSWERED ON:30.07.2015  
De-recognition of Law Colleges  
Kumar Shri P.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Bar Council of India has made any recommendation to de-recognize certain law colleges in the country;
- (b) is so, the details thereof, State-wise;
- (c) the student-teacher ratio in the law colleges in the country; and
- (d) the steps taken by the Government to increase the level of legal literacy of people in the country?

**Answer**

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a & b) The Bar Council of India has informed that they have de-recognized 49 Law Collages, on the basis of the reports submitted by the inspection teams constituted by the Council. The details of the de-recognized collages State-wise are as follows: -

S.No. State Number of derecognized collages.

1. Andhra Pradesh 2
2. Assam, Meghalaya, Nagaland etc.. 3
3. Bihar 5
4. Gujarat 1
5. Jharkhand 2
6. Karnataka 3
7. Kerala 2
8. Madhya Pradesh 5
9. Maharashtra 12
10. Odisha 1
11. Punjab & Haryana 5
12. Rajasthan 2
13. Uttar Pradesh 5
14. West Bengal 1

(c) The Bar Council of India have informed that they have recommended the law collages to maintain teacher-student ration as 1:40 as per Schedule III Rule 11 Clause 17 of part IV Rules of the Bar Council of India Rules.

(d) The National Legal Services Authority, Department of Justice has informed that it is conducting the legal literacy classes through the State Legal Services Authorities, District Legal Services Authorities and Taluk Legal Services Committees to make aware about the legal rights. A list of the legal literacy classes/camps organized during the financial years 2012-13,2013-14 and 2014-15 is enclosed.